

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10481/2022

(Arising out of impugned final judgment and order dated 16-11-2021 in CRA No. 177/1998 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

SITA RAM

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 199470/2022 - EXEMPTION FROM FILING O.T., IA No. 144171/2022 - EXEMPTION FROM FILING O.T., IA No. 199469/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 27-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mrs. Sonia Mathur, Sr. Adv.
Mr. Uday Prakash, Adv.
Mr. Raghvendra Shukla, Adv.
Mr. Shashi Kumar, Adv.
Mr. Samar Jeet Singh Saluja, Adv.
Mr. Ramjee Pandey, AOR
Mr. Divik Mathur, Adv.
Ronika Tater, Adv.
Ms. Pratiksha Mishra, Adv.
Ms. Rupakshi Soni, Adv.

For Respondent(s) Mr. Dama Seshadri Naidu, Sr. Adv.
Mr. Sunil Kumar Singh, Adv.
Ms. Mukti Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Prayer for bail is rejected at this stage. The appellant would be entitled to renew his request after he completes sentence of five years.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)